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SHRI BHUPESH GUPTA: Sir, on a point of order. We have studied what we genuinely believe to be the C.B.I. Report and we find that it is written in the style of an Investigation Report. The charges are there, enquiries are made and the matters are examined from the point of view of an investigating authority and it runs into 39 pages, to be exact 39 foolscap pages. May I know by what name you will describe it if you do not call it an investigation? Is it a Sadachar fun?

SHRI GULZARLLAL NANDA: Whether the hon. Member has anything to do with Sadachar or not, I do not know but we can go into the record, summarise it and analyse it. This is being done in regard to so many matters within the Secretariat without the appearance of any investigation being made. Tt is the record material with us which has been analysed and a brief has been prepared on the basis of that material.

GRANT OF DEARNESS ALLOWANCE TO DELHI UNIVERSITY TEACHERS

fSiiRi I. K. GUJRAL:t

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LPROF. B. N. PRASAD:

Will the Minister of EDUCATION be pleased to state:

- (a) whether any representation has been made to Government by the Delhi University Teachers' Association asking for grant of Dearness Allowance to university teachers; and
- (b) if so. whether Government have finalised any decision on that representation?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): fa) No. Sir.

(b) Does not arise.

SHRI I. K. GUJRAL: May I ask the hon. Minister whether it is a fact that ths Government propose to extend the benefits of the Das Commission's recommendations to teachers?

t The question was actually asked on the floor of the House by Shri I. K. Gujral.

SHRI M. C. CHAGLA: No, Sir. We have not considered that at all. In this particular case, what has happened is that the University of Delhi has supported the demand of the teachers and the matter is now under consideration by the University Grants Commission. It is a very important decision to take because it may affect not merely Delhi but other States also. So far, teachers have not been equated with Government servants.

SHRI I. K. GUJRAL: I welcome this idea that teachers are not equated with Government servants but I think that starvation does not differentiate. May I ask the hon. Minister whether it needs considerable examination to realise that the rising cost of living has affected the teachers also and that the earlier a decision is taken in the matter the better and if he agrees with that, when is he likely to take a decision?

SHRI M. C. CHAGLA: The hon. Member need not impress upon me the necessity of taking into consideration sympathetically the terrible lot of the teachers in this country. All my sympthies are with them but the problem is bristling with difficulties. We are not merely dealing with the Delhi Union Territory but we are dealing with sixteen Stfites and we have got to consider the repercussions of any decision taken by the University Grants Commission in all the States. What has happened is this. The University Grants Commission laid down a scale in 1961 and they said that this would not be affected by dearness allowance because that had been taken into consideration in fixing the scales. Then the teachers of the Delhi University made this representation and the view of the University Grants Commission was that they must take the matter seriously into consideration because if they decided that the teachers should get dearness allowance, then it would affect the scales they had laid down for all the University teachers all over India.

SHRI I. K. GUJRAL: When the University Grants Commission decided in 1961,

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the effect of that decision was that the recommendations of the second Pay Commission did not give any benefit to the teachers. That is past history. Since then, the cost of living index, as indicated by the Das Commission, has gone up considerably. May I now ask the Minister if this mere fact that it will have repercussions on other States and other teachers will go against giving the benefits of dearness allowance to the Delhi University teachers? And this needs early action because direct action is being threatened by some teachers.

SHRI M. C. CHAGLA: 1 can tell this to my hon. friend that I have impressed upon the University Grants Commission the necessity of revising the pay scales of University teachers and professors apart from the question of dearness allowance and they are considering that matter and I hope they will announce that very soon.

PROF. B. N. PRASAD: May I know whether it is a fact that the lecturers were paid dearness allowance before the revision of their grades in 1961 and after 1961 they were not paid dearness allowance because the Government employees drawing Rs. 400/- per month were also not paid dearness allowance? If it be so, why dearness allowance is not paid to the lecturers now when it is being paid to Government employees drawing a salary up to Rs. 600/-?

SHRI M. C. CHAGLA: As I told my hon. friend, the matter is under the consideration of the University Grants Commission and they are going to decide not merely from the point of view of the Delhi University teachers but of University teachers all over India.

SHRI M. M. DHARIA: In view of the fact that it will take some time as there are 60 Universities whose cases will have to be considered, may I know whether some interim dearness allowance will be given to the teachers who are suffering very hard because of the rising cost of living?

SHRI M. C. CHAGLA: I shall convey this suggestion to the University Grants Commission and ask them to expedite the

PROF. B. N. PRASAD: Will it be possible for the House to have an idea of the time by which this matter will be decided? The hon. Minister of Education will realise that these are very poor teachers and any undue delay in coming to a decision in this matter will affect them seriously.

SHRI M. C. CHAGLA: I have been having deputations of University teachers from all over India. I have been meeting them and I realise their hard lot and I have been telling the University Grants Commission that they must let us know the revised pay scales as soon as possible. I do not know what time it will take but I will again impress upon them the necessity for an urgent decision.

SHRI D. THENGARI: Has the Government worked out what would be the total additional expenditure if the Das Commission's recommendations were implemented for all the Universities and may I know from which Ministry there is resistance for such an expenditure?

SHRI M. C. CHAGLA: The Das Commission's recommendations have notlu'ng to do with University teachers. As I said, this is the job of the University Grants Commission. The Das Commission only dealt with civil servants. We are now dealing with University teachers and professors and it is for the University Grants Commission to lay down the scale for them.

SHRI T. V. AN AND AN: Having heard the Education Minister say that the University Grants Commission is considering the question of dearness allowance for school teachers, may I know whether the Government will be pleased to give retrospective effect to the decision of the University Grants Commission?

SHRI M. C. CHAGLA: We will consider

MR. CHAIRMAN: Even 'prospective' is being considered.

SHRI I. K. GUJRAL: While replying to my other question on dearness allowance, the hon. Finance Minister had stated that

the Das Commission's recommendations were being applied to all autonomous bodies, etc. In view of this general policy of the Government of India that the benefits of the Das Commission's recommendations are being extended not only to Government servants but also to employees of autonomous bodies and other such institutions, may I ask the hon. Education Minister whether he will kindly agree to take steps so that the benefit is at least extended to the Union Territories straightway for which he is directly responsible?

SHRI M. C. CHAGLA: As I said, I would do it tomorrow, but I must consider the repercussions upon the rest of India. I cannot divide teachers into watertight compartments. If Delhi teachers get it, then there will be trouble in U.P., there will be trouble in Bengal and there will be trouble in other States. So, I must look at India as a whole.

SHRI BHUPESH GUPTA: The hon. Minister has been saying all the time "repercussions". It seems he has in mind the fear that in the event of UGC increasing the emoluments and dearness allowance in the case of Delhi teachers, the Government might be obliged to increase it in other places. That is what he means really by "repercussions".

SHRI M. C. CHAGLA: No. I say that if the University Grants Commission increases the pay scales, no one would be happier than I. The Government will offer 50 or 75 per cent, as the case may be, to every university which increases the pay of its teachers.

SHRI BHUPESH GUPTA: We need not be concerned about repercussions. Naturally it would be well received all over the country, if the salaries are increased here. The question, therefore, is whether the Government is considering the advisability of making the requisite funds available from the Central account to those States which are not in a position to find the money and. also if necessary, outside the Plan allocation, without getting the whole thing restricted to Plan allocations.

SHRI M. C. CHAGLA: The Central funds have always been available. We have always been prepared to pay 50 per cent to every State which would improve the emoluments of their teachers. I am making a statement on it at 12 o'clock on this subject. So, I need not go into that in detail at this moment.

DR. SHRIMATI PHULRENU GUHA: May I ask whether it is possible for the Minister to give a time-limit to the University Grants Commission to submit their report on this issue?

SHRI M. C. CHAGLA: It is not right to ask a body like the University Grants Commission to fix a time-limit, but I will convey to Dr. Kothari, its very conscientious Chairman, to expedite the matter.

CASE RELATING TO SHRI R. P. KAPOOR I.C.S.

- *183. SHRI ABDUL GHANI: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given in the Rajya Sabha to Starred Question No. 672 on the 18th December. 1964 and state:
- (a) whether the case of Shri R. P. Kapoor, I.C.S. has since been referred to the Central Vigilance Commission; and
- (b) if so, whether Government have given any date by which the Commission has to finalise the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Yes Sir. The reference to the Commission was made on 22-12-64. A reference for additional papers was received from the Central Vigilance Commission on 13th January 1965, and the papers were sent to them on 21st January and 2nd February.

(b) No such stipulation has been made in the reference.

